

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE NINETEENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 27158 OF 2026

Between:

M/s. City Link Broadband, represented by its Authorized Proprietor, Banda Jaya Latha, C/o. Raju, aged about 39 years, Occupation. Business, residing at H. No.2-8-301 and 302, Near Geetha Inn, Near Circus Ground, Mukarampura, Kaimmnagar - 505001, Telangana. GSTIN/UTIN. 36DEZPB8320A1ZK

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Chief Commissioner, Hyderabad Zone, Hyderabad.
2. The Principal Commissioner, Medchal Zone, Lakadi ka pool, Hyderabad.
3. The Appellate Joint Commissioner, (APPEALS-2), Central Tax, Hyderabad.
4. The Superintendent, Karimnagar Urban Range, Karimnagar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, direction, or Order, more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in issuing the Proceedings reference No.ZA360924062109C, dated 21-09-2024, Order for cancellation of registration of the petitioner vide GSTIN/UTIN. 36DEZPB8320A1ZK on the ground of failure to furnish returns for a continuous period of six months and other grounds is highly illegal and unjustified with a direct the respondents to restore/reactivate the petitioners GST Registration bearing GSTIN/UTIN.

36DEZPB8320A1ZK, enabling the petitioner to file statutory returns, issue tax invoices, generate e-way bills and carry on lawful business.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to restore/reactivate the petitioners GST Registration bearing GSTIN/UTIN. 36DEZPB8320A1ZK, enabling the petitioner to file statutory returns, issue tax invoices, generate e-way bills and carry on lawful business.

**Counsel for the Petitioner: SRI M.V.L. SRINIVAS, APPEARS FOR
SRI M. V. S. SAI KUMAR**

**Counsel for the Respondent No.1: SRI SAI AKARSH, AGPR FOR STATE TAX
Counsel for the Respondent Nos.2 to 4: SRI DOMINIC FERNANDES, SC FOR
CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.27158 OF 2026

DATE: 19.08.2026

BETWEEN:

M/s. City Link Broadband,
Represented by its Authorized Proprietor
Banda Jaya Latha

....Petitioner

AND

The State of Telangana,
Represented by its Principal Chief Commissioner,
Hyderabad Zone, Hyderabad and three others

....Respondents

ORDER:

Mr. M.V.L. Srinivas, learned counsel appears for Mr. M.V.S. Sai
Kumar, learned counsel for the petitioner.

Mr. Sai Akarsh, learned Assistant Government Pleader for State
Tax, appears for respondent No.1.

Mr. Dominic Fernandes, learned Senior Standing Counsel for
Central Board of Indirect Taxes and Customs, appears for respondent
Nos.2 to 4.

2. The petitioner has approached this Court against the cancellation of GST registration *vide* order dated 21.09.2024 for failing to furnish returns for continuous period of six months. Aggrieved by the same, the petitioner preferred an appeal, which is pending.

3. Since the appeal is pending, no direction for revocation of the cancellation of GST registration can be issued at this stage.

4. Therefore, the writ petition is disposed of giving liberty to the petitioner to raise its grievance at an appropriate stage before an appropriate forum, if it is so aggrieved. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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**SD/- B.REKHA RANI
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

1. The Principal Chief Commissioner, Hyderabad Zone, The State of Telangana, Hyderabad.
2. The Principal Commissioner, Medchal Zone, Lakadi ka pool, Hyderabad.
3. The Appellate Joint Commissioner, (APPEALS-2), Central Tax, Hyderabad.
4. The Superintendent, Karimnagar Urban Range, Karimnagar.
5. One CC to Sri M V S Sai Kumar, Advocate [OPUC]
6. Two CCs to the Special GP for State Tax. High Court for the State of Telangana, at Hyderabad[OUT]
7. One CC to Sri Dominic Fernandes SC for Central Board of Indirect Taxes and Customs[OPUC]
8. Two CD Copies

TJ

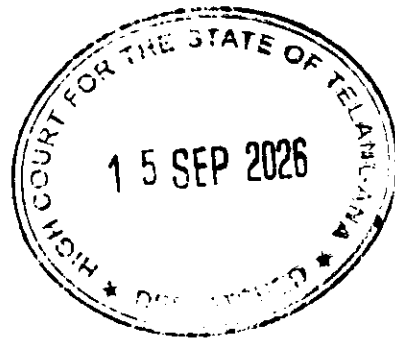
TKS

HIGH COURT

DATED: 19/08/2026

ORDER

WP.No.27158 of 2026



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

Chit
5/9/26